

Dr. Ram Subhag Singh: Whenever any construction work is undertaken, local labourers are engaged, and it has not been the practice, nor can it be possible, to write to every worker because even the workers who have been retrenched . . .

Shri Dimen Bhattacharya: Then there is no use in giving the assurance.

Dr. Ram Subhag Singh: . . . belong to the neighbouring areas of Kharagpur and other places where some construction work has been stopped. So, they can themselves know where the work is going to be started.

12.07 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER ALL-INDIA SERVICES ACT, AMENDMENT TO KERALA PUBLIC SERVICE COMMISSION (CONSULTATION) REGULATIONS AND NOTIFICATIONS UNDER KERALA MUNICIPALITIES ACT.

The Minister of State in the Ministry of Home Affairs (Shri Hathl):
(1) to re-lay on the Table—

(i) a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—

(a) G.S.R. 1660, dated the 28th November, 1964, making certain amendments to Schedule II to the Indian Administrative Service (Pay) Rules, 1954. [Placed in Library, see No. LT-3610/64].

(b) G.S.R. 1716 dated the 5th December, 1964, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.

(c) The Indian Administrative Service (Cadre) Amendment Rules, 1964, published in Notification No. G.S.R. 1718 dated the 5th December, 1964.

(d) The Indian Police Service (Cadre) Amendment Rules, 1964, published in Notification No. G.S.R. 1719 dated the 5th December, 1964. [Placed in Library, see No. LT-3707/64].

(ii) a copy of Notification No. G.O.MS. No. 430 published in Kerala Gazette dated the 1st September, 1964, making certain amendment to the Kerala Public Service Commission (Consultation) Regulations, 1957, under clause (5) of article 320 of the Constitution read with clause (c) (iv) of the Proclamation dated the 10th September, 1964, issued by the President in relation to the State of Kerala, together with an explanatory Memorandum thereto. [Placed in Library, see No. LT-3585/64].

(2) to lay on the Table a copy each of the following papers:—

(i) Notification No. SRO 392/64, published in Kerala Gazette dated the 8th December, 1964, containing the Kerala Municipalities (Payment of Grants-in-aid to Libraries and Reading Rooms) Rules, 1964, under sub-section (2) of section 345 of the Kerala Municipalities Act, 1960, read with clause (c) (iv) of the Proclamation dated the 10th September, 1964, issued by the President in relation to the State of Kerala. [Placed in Library, see No. LT-3834/65].

(ii) The All India Services (Medical Attendance) Amendment Rules, 1965, published

[Shri Hathi]

in Notification No. G.S.R. 162 dated the 30th January, 1965, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library, see No. LT-3801/65].

ANNUAL REPORT OF EXECUTIVE COMMITTEE OF TRUSTEES OF THE VICTORIA MEMORIAL, CALCUTTA.

The Minister of Cultural Affairs in the Ministry of Education (Shri Hajarnavis): I beg to lay on the Table a copy of Annual Report of the Executive Committee of the Trustees of the Victoria Memorial, Calcutta, for the year ended the 31st March, 1963 [Placed in Library, see No. LT-3802/65].

12.00 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FIFTY-SIXTH REPORT

Shri Krishnamoorthy Rao (Shimoga): I beg to present the Fifty-sixth Report of the Committee on Private Members' Bills and Resolutions.

12.00 1/2 hrs.

RE: POINT OF ORDER RAISED ON 22-2-1965

Mr. Speaker: I had said the other day that I would be announcing or delivering that decision that is pending with me. I am sorry I have taken some time, because there were other engagements; some foreign delegations and others were here. I have not been able to study it. The day after tomorrow, after the Question Hour, I will announce that.

Shri Ranga (Chittoor): In the meanwhile, just the occasion on which the

reference to that particular report has to be made and made with some benefit for the House as well as for the public, that relevant time, would be lost.

Mr. Speaker: No. I have just considered that as well, but immediately after, we are having the general discussion on the budget and all other discussions, and there will be ample opportunity to criticise or discuss or consider all those points which the Members have in mind. There are so many occasions.

Shri Ranga: But that delay is taking place.

श्री मधु लिमये (मुंघेर) : इस सदन में एक हास्यास्पद स्थिति पैदा हो गई है। जब डिप्टी स्पीकर साहब कुर्सी में बैठते हैं तो भाषणों में बराबर सी 0 बी 0 आर 0 की रिपोर्ट का जिक्र किया जाता है। लेकिन उसके ऊपर आप कोई फैसला नहीं दे रहे हैं जल्दी से। आप जल्दी फैसला दीजिये कि इस रिपोर्ट को टेबल पर रखा जा सकता है या नहीं रखा जा सकता है। या तो आप सरकार से कहें कि जितने सारे कागजात हैं उनको वह स्वयं टेबल पर रख दे ताकि जो राष्ट्रपति के अभिभाषण पर बहस हो रही है, उस में सुविधा हो जस्ये, नहीं तो बड़ी हास्यास्पद स्थिति पैदा हो जाएगा।

अध्यक्ष महोदय : यह बात परसों उठी थी और मैंने साफ कर दिया था कि जो कुछ हो चुका उसको तो मैं निकाल नहीं सकता हूँ और जो उस में खर्च है उसके बारे में कोई रेफ़रेंस दे दो मैं उसको रोक नहीं सकता हूँ। बाकी जहाँ तक फैसले का सम्बन्ध है, मैंने बता दिया है।

Shri Hari Vishnu Kamath (Hoshangabad): On a point of clarification: may I know, in the first place, whether some Minister on behalf of the Government will make a statement